

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No:UPLOK-1/DE/797/2017/ARE-10

Multi Storied Building,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date:28/08/2018

RECOMMENDATION

Sub:- Departmental inquiry against;

- (1) Sri Shivappa H Lamani, the then Tahasildar, Bengaluru North Taluk (presently Tahasildar, Directorate of Social Security and Pensions, Bengaluru).
- (2) Sri Sathyanarayan, Revenue Inspector, Peenya Circle, Bengaluru - Reg.

- Ref:-1) Government Order No.ಆರ್‌ಡಿ 51 ಎಡಿಇ 2017 Bengaluru dated 16/05/2017
- 2) Nomination order No.UPLOK-1/DE/797/2017 Bengaluru dated 21/06/2017 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 25/08/2018 of Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 16/05/2017, initiated the disciplinary proceedings against (1) Sri Shivappa H Lamani, the then Tahasildar, Bengaluru North Taluk (presently Tahasildar, Directorate of Social Security and Pensions, Bengaluru) and (2) Sri Sathyanarayan, Revenue Inspector, Peenya Circle, Bengaluru (hereinafter referred to as Delinquent Government Officials 1 and 2 for short as '**DGO-1 and DGO-2 respectively**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/797/2017, dated 21/06/2017, nominated Additional Registrar of

Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO-1 and DGO-2 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO (1) Sri Shivappa H Lamani, the then Tahasildar, Bengaluru North Taluk (presently Tahasildar, Directorate of Social Security and Pensions, Bengaluru) and (2) Sri Sathyanarayan, Revenue Inspector, Peenya Circle, Bengaluru were tried for the following charge:-

“1ನೇ ಆ.ಸ.ನೌ. ಶ್ರೀ ಶಿವಪ್ಪ ಹೆಚ್. ಲಮಾಣಿ, ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು (ಪ್ರಸ್ತುತ ತಹಶೀಲ್ದಾರ್, ಸಾಮಾಜಿಕ ಭದ್ರತೆ ಮತ್ತು ಪಿಂಚಣಿಗಳ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು) ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ. ಶ್ರೀ ಸತ್ಯನಾರಾಯಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕ, ಪೀಣ್ಯ ವೃತ್ತ ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ಯಶವಂತಪುರ ಹೋಬಳಿ ಚಿಕ್ಕಬಾಣಾವರ ಗ್ರಾಮದ ಸ.ನಂ.155 ಮತ್ತು 156/7ರ ವ್ಯವಸಾಯದ ಜಮೀನುಗಳು, ಹಸಿರು ವಲಯ ವ್ಯಾಪ್ತಿಗೊಳಪಟ್ಟಿದ್ದು, ಸದರಿ ಜಮೀನುಗಳು ಶ್ರೀ ಜನಾರ್ಥನ ಬಿನ್ ಲೇಟ್ ಚೆಲುವಯ್ಯ ಎಂಬುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ ಕೃಷಿಯೇತರ ಚಟುವಟಿಕೆ ನಡೆಸುತ್ತಿದ್ದು, ಸದರಿ ಜಮೀನು ಹಸಿರು ವಲಯಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ವ್ಯವಸಾಯದ ಜಮೀನಾಗಿದೆ. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನ ಮಾಡಲು ಮತ್ತು ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಅವಕಾಶವಿಲ್ಲ. ಆದರೂ ಸಹ, ಸದರಿ ಜಮೀನಿನ ಮಾಲೀಕರು ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ, ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಈ ಬಗ್ಗೆ ತಹಶೀಲ್ದಾರ್ ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರಿಗೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ, 1964 ರ ಕಲಂ 95 ರಡಿ ನೋಟಿಸ್ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ ಅನಧಿಕೃತ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಯನ್ನು ನಿಲ್ಲಿಸಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರು ಅನಧಿಕೃತವಾಗಿ ಹಸಿರು ವಲಯದಲ್ಲಿ ನಿವೇಶನವನ್ನಾಗಿ ಪರಿವರ್ತನೆಯನ್ನು ಮಾಡದೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ವಿಚಾರ ಆ.ಸ.ನೌಕರರಾದ ನಿಮಗೆ ಗೊತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್

ರವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪ್ರಕರಣ ಸಂ.21/15-16 ರಂತೆ ವಿಚಾರಣೆ ನಡೆದಿದೆ. ಅ.ಸ.ನೌಕರರಾದ ನೀವು ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ವಿಚಾರ ಗೊತ್ತಿದ್ದರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1) ರ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against DGO-1 Sri Shivappa H Lamani, the then Tahasildar, Bengaluru North Taluk (presently Tahasildar, Directorate of Social Security and Pensions, Bengaluru and DGO-2 Sri Sathyanarayan, Revenue Inspector, Peenya Circle, Bengaluru.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

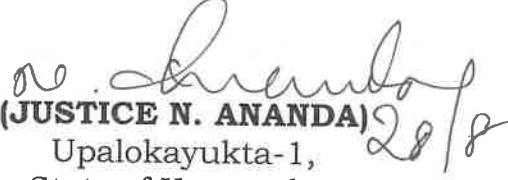
6. As per the First Oral Statement submitted by DGOs 1 and 2;
- i) DGO-1 Sri Shivappa H Lamani is due to retire from service on 31/03/2025;
 - ii) DGO-2 Sri Sathyanarayan is due to retire from service on 30/11/2026.

7. Having regard to the nature of charge proved against DGO-1 Sri Shivappa H Lamani and DGO-2 Sri Sathyanarayan;

- i) it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO-1 Sri Shivappa H Lamani, the then Tahasildar, Bengaluru North Taluk (presently Tahasildar, Directorate of Social Security and Pensions, Bengaluru, with cumulative effect;
- ii) it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO-2 Sri Sathyanarayan, Revenue Inspector, Peenya Circle, Bengaluru with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-1,
State of Karnataka,
Bengaluru

5

KARNATAKA - LOKAYUKTA

BEFORE ADDITIONAL REGISTRAR (ENQUIRIES -10)

PRESENT :

SRI. MASTER R.K.G.M.M. MAHASWAMIJI, MA., LL.M.,
ADDITIONAL REGISTRAR ENQUIRIES-10,
M.S. BUILDING,
KARNATAKA LOKAYUKTA,
BANGALORE - 560 001.

DEPARTMENTAL ENQUIRY NO. Uplok-1/DE/797-2017/ARE-10

COMPLAINANT /DISCIPLINARY AUTHORITY	SRI. PADMANABHACHARI GOVERNMENT OF KARNATAKA, REVENUE DEPARTMENT (THROUGH THE PRESENTING OFFICER)
V/s	
DELINQUENT GOVERNMENT OFFICIAL	1. SRI. SHIVAPPA H LAMANI, Then Tahasildar, Bengaluru North Taluk, 2. SRI. SATHYANARAYANA, Revenue Inspector, Peenya Circle, Bengaluru. (DGO-1 & 2 - Placed - exparte)

Subject : Departmental Inquiry against DGOs as noted in the cause title -reg.,

Reference/s : 1. Report u/S 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/BCD/658/2016/ARLO-1 dt. 27.01.2017.
2. Government Order No. RD 51 ADE 2017 Bengaluru dated 16.05.2017.
3. Nomination Order No. Uplok-1/DE/797/2017 Bengaluru dt.21.06.2017 of Hon'ble Upalokayukta-1.

- i. Nature of Case : Departmental Enquiry
- ii Provision of law under which : 3 (1) of The Karnataka Civil Article of charge framed Services (Conduct) Rules, 1966.



iii Date of Submission of report : 25th August 2018.

:- DEPARTMENTAL - ENQUIRY - REPORT :-

1. This is the departmental enquiry initiated and held against DGOs as the complainant by name Sri. Padmanabhachar has filed a complaint in Lokayukta Office, against the Delinquent Government Official alleging his misconduct.
2. The **comments/reply** from the DGOs called. Unsatisfied with the comments of DGOs, a **Report** was sent to the Government u/S 12(3) of the Karnataka Lokayukta Act, 1984 as per reference No. 1. In pursuance of the report, Government was pleased to issue the **Government Order** (G.O.) dated 16.05.2017 authorizing Hon'ble Upalokayukta to hold an enquiry as per reference no. 2.
3. In pursuance of the Government Order, **nomination** was issued by Hon'ble Upalokayukta on 21.06.2017 authorizing ARE-10 to frame Article of Charge against DGOs and to hold an enquiry to find out truth and to submit a report as per reference No. 3.



4. Accordingly, Article of charge was framed/prepared under Rule 11(3) of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 and was sent to the Delinquent Government Officials on 05.09.2017.
5. The article of **charge** and the statement of imputation framed/prepared and leveled against the DGOs are **reproduced as hereunder :-**

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ-1

5(1) 1ನೇ ಆ.ಸ.ನೌ. ಶ್ರೀ ಶಿವಪ್ಪ ಹೆಚ್.ಲಮಾಣಿ, ಹಿಂದಿನ ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು (ಪ್ರಸ್ತುತ ತಹಶೀಲ್ದಾರ್, ಸಾಮಾಜಿಕ ಭದ್ರತೆ ಮತ್ತು ಪಿಂಚಣಿಗಳ ನಿರ್ದೇಶನಾಲಯ, ಬೆಂಗಳೂರು) ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌ. ಶ್ರೀ ಸತ್ಯನಾರಾಯಣ, ಕಂದಾಯ ನಿರೀಕ್ಷಕ, ಪೀಣ್ಯ ವೃತ್ತ ಆದ ನೀವು ಈ ಕೆಳಕಂಡ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

5(2) ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ಯಶವಂತಪುರ ಹೋಬಳಿ ಚಿಕ್ಕಬಾಣಾವರ ಗ್ರಾಮದ ಸ.ನಂ.155 ಮತ್ತು 156/7ರ ವ್ಯವಸಾಯದ ಜಮೀನುಗಳು, ಹಸಿರು ವಲಯ ವ್ಯಾಪ್ತಿಗೊಳಪಟ್ಟಿದ್ದು, ಸದರಿ ಜಮೀನುಗಳು ಶ್ರೀ ಜನಾರ್ಧನ ಬಿನ್ ಲೇಟ್ ಚಲುವಯ್ಯ ಎಂಬುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ, ಕೃಷಿಯೇತರ ಚಟುವಟಿಕೆ ನಡೆಸುತ್ತಿದ್ದು,



ಸದರಿ ಜಮೀನು ಹಸಿರು ವಲಯಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ವ್ಯವಸಾಯದ ಜಮೀನಾಗಿದೆ. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನ ಮಾಡಲು ಮತ್ತು ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಅವಕಾಶವಿಲ್ಲ. ಆದರೂ ಸಹ, ಸದರಿ ಜಮೀನಿನ ಮಾಲೀಕರು, ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ, ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಈ ಬಗ್ಗೆ ತಹಶೀಲ್ದಾರ್ ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರಿಗೆ, ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ, 1964 ರ ಕಲಂ 95 ರಡಿ ನೋಟೀಸ್ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ, ಅನಧಿಕೃತ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಯನ್ನು ನಿಲ್ಲಿಸಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರು, ಅನಧಿಕೃತವಾಗಿ ಹಸಿರು ವಲಯದಲ್ಲಿ ನಿವೇಶನವನ್ನಾಗಿ ಪರಿವರ್ತನೆಯನ್ನು ಮಾಡದೇ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ವಿಚಾರ ಆ.ಸ.ನೌಕರರಾದ ನಿಮಗೆ ಗೊತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರ್ ರವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪ್ರಕರಣ ಸಂ.21/15-16 ರಂತೆ ವಿಚಾರಣೆ ನಡೆದಿದೆ. ಆ.ಸ.ನೌಕರರಾದ ನೀವು, ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ವಿಚಾರ ಗೊತ್ತಿದ್ದರೂ ಸಹ, ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ, ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

5(3) ಆದಕಾರಣ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸ್ವಂತ ಲಾಭಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ



1966ರ ನಿಯಮ (3)(1) ರ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ,
ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

5(4) ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ : ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ಯಶವಂತಪುರ ಹೋಬಳಿ ಚಿಕ್ಕಬಾಣಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.155 ಮತ್ತು 156/7ರ ವ್ಯವಸಾಯದ ಜಮೀನುಗಳು, ಹಸಿರು ವಲಯ ವ್ಯಾಪ್ತಿಗೊಳಪಟ್ಟಿದ್ದು, ಸದರಿ ಜಮೀನುಗಳು ಶ್ರೀ ಜನಾರ್ಥನ ಬಿನ್ ಲೇ.ಚಲುವಯ್ಯ ಎಂಬುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿಯವರು, ಆ ಜಮೀನುಗಳನ್ನು ನಿವೇಶನಗಳಾಗಿ ಪರಿವರ್ತನೆ ಮಾಡದೇ ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿದ್ದಾರೆ. ಆ.ಸ.ನೌಕರರು ಈ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

5(5) ದೂರಿಗೆ, ಆ.ಸ.ನೌಕರರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ - ಶ್ರೀ ಜನಾರ್ಥನ ಬಿನ್ ಲೇ.ಚಲುವಯ್ಯ ರವರು, ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ, ಕೃಷಿಯೇತರ ಚಟುವಟಿಕೆಯನ್ನು ನಡೆಸುತ್ತಿರುವ ಬಗ್ಗೆ ದಿ: 29/10/2015 ರಂದು ಕಚೇರಿಗೆ ವರದಿ ನೀಡಿ, ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ. ಈ ಬಗ್ಗೆ ಶ್ರೀ ಜನಾರ್ಥನ ಬಿನ್ ಲೇ.ಚಲುವಯ್ಯ ರವರ ವಕೀಲರು ಕಾಲಾವಕಾಶ ಕೋರಿದ್ದು, ಹಾಜರಾಗದೇ ಇರುವುದರಿಂದ, ಸದರಿ ಪ್ರಕರಣವನ್ನು ಆದೇಶಕ್ಕೆ ಕಾಯ್ದಿರಿಸಲಾಗಿದೆಯೆಂದು ಹೇಳಿದ್ದಾರೆ.



5(6) ಆ.ಸ.ನೌಕರರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ಆ.ಸ.ನೌಕರರು ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದು, ದೂರಿನಲ್ಲಿನ ಅಂಶಗಳನ್ನೇ ಪುನರುಚ್ಚರಿಸಿದ್ದಾರೆ.

5(7) ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:-

ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕು ಯಶವಂತಪುರ ಹೋಬಳಿ ಚಿಕ್ಕಬಾಣಾವರ ಗ್ರಾಮದ ಸ.ನಂ.155 ಮತ್ತು 156/7 ರ ವ್ಯವಸಾಯದ ಜಮೀನುಗಳು ಹಸಿರು ವಲಯ ವ್ಯಾಪ್ತಿಗೊಳಪಟ್ಟಿದ್ದು, ಸದರಿ ಜಮೀನುಗಳು ಶ್ರೀ ಜನಾರ್ಧನ ಬಿನ್ ಲೇ.ಚಲುವಯ್ಯ ಎಂಬುವವರ ಹೆಸರಿನಲ್ಲಿದ್ದು, ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ, ಕೃಷಿಯೇತರ ಚಟುವಟಿಕೆ ನಡೆಸುತ್ತಿದ್ದು, ಸದರಿ ಜಮೀನು ಹಸಿರು ವಲಯಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟ ವ್ಯವಸಾಯದ ಜಮೀನಾಗಿದೆ. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ನಿವೇಶನ ಮಾಡಲು ಮತ್ತು ಕಟ್ಟಡ ನಿರ್ಮಿಸಲು ಅವಕಾಶವಿಲ್ಲ. ಆದರೂ ಸಹ, ಸದರಿ ಜಮೀನಿನ ಮಾಲೀಕರು ಅನಧಿಕೃತವಾಗಿ ನಿವೇಶನಗಳನ್ನು ವಿಂಗಡಿಸಿ, ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದ್ದು, ಈ ಬಗ್ಗೆ ತಹಶೀಲ್ದಾರ್ ಮತ್ತು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರಿಗೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ, 1964 ಕಲಂ 95ರಡಿ ನೋಟೀಸ್ ನೀಡಲಾಗಿದ್ದರೂ ಸಹ, ಅನಧಿಕೃತ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಯನ್ನು ನಿಲ್ಲಿಸಿಲ್ಲ. ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರು, ಅನಧಿಕೃತವಾಗಿ ಹಸಿರು ವಲಯದಲ್ಲಿ ನಿವೇಶನವನ್ನಾಗಿ ಪರಿವರ್ತನೆಯನ್ನು ಮಾಡದೇ ಕಟ್ಟಡ



ನಿರ್ಮಿಸುತ್ತಿರುವ ವಿಚಾರ ಆ.ಸ.ನೌಕರರಿಗೆ ಗೊತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ಬೆಂಗಳೂರು ಉತ್ತರ ಶಾಲ್ವಕು ತಹಶೀಲ್ದಾರ್ ರವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪ್ರಕರಣ ಸಂಖ್ಯೆ.21/15-16 ರಂತೆ ವಿಚಾರಣೆ ನಡೆದಿದೆ. ಆ.ಸ.ನೌಕರರು ಅನಧಿಕೃತ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ವಿಚಾರ ಗೊತ್ತಿದ್ದರೂ ಸಹ, ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದೆ.

5(8)ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಹಾಗೂ ಆ.ಸ.ನೌಕರರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು, ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

5(9) ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳು, ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮಾಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

5(10) ಅದಲ್ಲದೆ, 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ



ಅಡಿಯಲ್ಲಿ, ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರುಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಈ ಮೂಲಕ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ತನ್ನ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು 10) ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲಿನ ಆಪಾದನೆ.

6. The aforesaid **'article of charge'** was served upon the DGOs and they appeared before this enquiry authority and their **first oral statement/s** under Rule 11(9) of KCS (CCA) Rules, 1957 recorded. The DGOs have pleaded not guilty and claimed to be enquired about the charge.
7. The DGOs have not filed their **written defence statement**.
8. The DGOs have been given an opportunity by this Enquiry Authority for verification/inspection of



records/documents and for discoveries.

9. Later, on 19.07.2018 DGOs and defence assistant for DGO-2 were call out, but they are absent. Hence, DGOs are placed *exparte* and on further hearing dates, also DGOs and defense assistant for DGO No.2 were absent.
10. *In this enquiry*, to establish the *charge* against DGOs, the presenting officer has examined Sri. Padmanabhachar (complainant) as ***pw-1*** & and got marked, in all, 5 documents as Ex P1 to 5 on behalf of Disciplinary Authority.
11. Since DGOs were placed *exparte*, recording of *2nd oral Statement/s* of DGOs and leading of defence evidence don't arise.
12. I have heard the learned presenting officer.
13. *Now*, the points that emerge for my consideration and conclusion are *as follows* :

1 : *Whether the charge against DGOs as noted/reproduced at para No.5 is proved by the Disciplinary Authority through its presenting officer?*

2 : *What finding/conclusion ?*



14. I have heard, carefully perused the enquiry papers and analyzed and appreciated the oral and documentary evidence placed on record.
15. My *findings* on aforesaid points are *as under* :-

POINT No. 1 : In the AFFIRMATIVE.

POINT No. 2 : As per my
FINDING/CONCLUSION

for the following ;

*** REASONS ***

16. **POINT NO. 1** : *It is the case of the Disciplinary Authority that* DGOs being the Tahasildar and Revenue Inspector have committed dereliction of duty and misconduct by not taking action although they knew that, the land bearing Sy. No . 155 & 156/7 are being agricultural lands, coming under green belt and standing in the name of Janardhan, who is a distributed sites without conversion of the land illegally. *Further,* Tahasildar has also issued notice to owners of under construction buildings U/s 95 of Karnataka Land Revenue Act, 1964, but construction work is not stopped and in respect of this matter there is a case No. 21/15-16 pending before Tahasildar Court, Bangalore North Taluk.



17. *In order to prove, the charge leveled against DGOs, the presenting officer has examined 1 witness and got marked 5 documents and closed the side.*
18. *Now, I shall proceed to appreciate and analyze the oral and documentary evidence of the disciplinary authority viz.,(PW1 and Ex P1 to 5) which are as follows :*
19. *PW-1 SRI PADMANABHACHAR (complainant). He deposed that, the land bearing sy.no.155 and 156/7 are agricultural land coming under green belt and in respect of that property a civil suit No.423/ is filed by him against Janardhana and it is pending.*
20. *PW1 further deposed that, complaint, Form No.1 (complaint) & Form No.2 (affidavit) are at Ex. P-1 to 3 respectively. From the lands bearing sy.no.155 and 156/7, sites are formed illegally and buildings are being constructed.*
21. *PW-1 states that. he was also given another complaint dt:4.11.2017 to Lokayukta Office as per Ex P-4 and along with complaint, he has also produced notices of Tahasildar dt:23.9.2017 and 13.10.2017 issued u/s 95 of Karnataka Land Revenue Act as per Ex P-5.*
22. *PW-1 further states that, Although, Ex P-5 notices are given, unauthorized constructions are not stopped. The DGO-1 Shivappa H.Lamani, then Tahasildar and DGO-2*



Sathyanarayana, Revenue Inspector have made bogus khatha in the name of Janardhana. The said land/sites are not converted for non-agricultural purpose and in this regard, there was a case before Tahasildar Court in No.21/15-16 and hence, DGOs have known about unauthorized constructions but they have failed to take action. Therefore, he has given complaint against DGO-1 & 2.

23. *Pw-1 is not cross-examined by the DGOs and they have been placed exparte.*
24. In so far as argument in this enquiry is concerned, the learned *Presenting Officer* has submitted that PW1, who being the complainant has fully supported the disciplinary authority and Ex P1 to 5 are also consistent with the case/enquiry and on the basis of deposition of supported witness and Ex P1 to 5 affirmative finding can be given as charge *proved*.
25. *Per contra*, the delinquent Government officials are placed *exparte*.
26. Having heard and on careful perusal and appreciation of oral and documentary evidence of disciplinary authority placed on record, *it is obviously clear that the disciplinary authority has placed sufficient and satisfactory oral and documentary evidence to prove its*



case/enquiry against the DGOs as per the standard of *preponderance of probabilities* to warrant my finding on the charge against DGOs in the affirmative as *proved*.

27. *On perusal of deposition of PW 1 Sri Padmanabhachar,* it can be seen **that** PW1 being the complainant has completely supported the case of disciplinary authority.
28. It is important to note *that* the deposition of PW1 is unimpeached and uncontroverted, which remained firm as the DGOs did not choose to cross examine him by appearing before this enquiry authority. Hence, the evidence of PW1 is inspiring confidence to believe and to rely upon.
29. It is relevant to note *that* the deposition of PW1 is consistent and corroborative with Ex.P.1 to 5.
30. It is worthy to note that, moreover, the DGOs did not appear before this Enquiry Authority by taking their own defence to say and to show *that* the case of the disciplinary authority is false. Hence, an adverse inference can also be drawn against the DGOs as per Section 114 of the Indian Evidence Act, 1872.
31. *On careful analysis and appreciation of oral and documentary evidence placed on record, it is manifestly clear that* the evidence of PW1 is fully corroborated and consistent with Ex P1 to 5 and the



same are inspiring confidence of this enquiry authority to rely and to act upon and there is nothing brought on record to disbelieve the same.

32. For the reasons stated above, observations made in the light of deposition of PW1, relevant documents (i.e. Ex. P1 to 5) and provisions of law and under the given set of facts and circumstances of this enquiry, I have arrived at inevitable conclusion and constrained to hold that the Disciplinary Authority through its presenting officer is successful in proving the charge framed and leveled against the DGOs up to the standard of *preponderance of probabilities*, to record my finding, in the affirmative as **proved**.
33. **POINT No. 2** : In view of my finding on point No. 1, for foregoing reasons and discussions, I proceed to submit enquiry report *as under* :

: ENQUIRY-REPORT :

- (i) From the oral and documentary evidence and materials placed on record, I hold and record my finding *that* the Delinquent Government Officials (1) Sri. **Shivappa H. Lamani**, Tahasildar, Bengaluru North Taluk (presently, Tahasildar, Directorate of Social Security and Pensions, Bengaluru and (2) Sri.



Sathyanarayana, Revenue Inspector, Peenya Circle, Bengaluru have *failed* to maintain absolute integrity and devotion to duty and committed an act of which is unbecoming of a Government servant and *found* guilty of *misconduct/charge* under Rule 3(1) of Karnataka Civil Services (Conduct) Rules, 1966.

- ii. Accordingly, I hold and record/assign my finding on the charge leveled by the disciplinary authority against Delinquent Government officials as **PROVED**.
- iii Hence, this Enquiry Report is submitted/ placed before Hon'ble Upalokayukta-1 for kind consideration.

Dated 25th August 2018

Mh. 25/08/2018
(Master RKGMM Mahaswamiji)
Additional Registrar Enquiries-10
Karnataka Lokayukta
Bangalore

: ANNEXURE :**I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:**

PW-1 SRI. PADMANABHACHAR (complainant)

II. LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF DISCIPLINARY AUTHORITY :

Ex.P-1 : complaint dtd Nil.
Ex.P-2 : Form No. I dated 09.03.2016
Ex.P-3 : Form No. II dated 09.03.2016
Ex.P-4 : Another complaint dated 4.11.2017
Ex P-5 : 2 Notices of the Tahasildar dated
23.09.2017 and 13.10.2017
23.09.2018

III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGO/DEFENCE

Nil - placed exparte

IV. LIST OF DOCUMENTS MARKED/EXHIBITED ON BEHALF OF DGO/DEFENCE

Nil - placed exparte

M. 25/08/2018

(Master RKGMM Mahaswamiji)
Additional Registrar Enquiries-10
Karnataka Lokayukta
Bangalore

Date : 25.08.2018
Place : Bangalore.